ATMs installed after demonetisation

- 549. SHRI K. SOMAPRASAD: Will the Minister of FINANCE be pleased to state:
- (a) the number of Bank ATMs newly installed after the declaration of demonetisation;
 - (b) the number of Bank ATMs modified or re-designed after demonetisation; and
- (c) the financial liability of the Public Sector Banks to re-calibrate the existing bank ATMs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) As informed by the Indian Banks' Association, after demonetisation, there is an increase of around 500 ATMs in the country.

- (b) As on January 4, 2017, around 1.98 lakh ATMs have been recalibrated for new denomination notes of ₹ 500 and ₹ 2000.
- (c) As informed by the Indian Banks' Association, banks have to pay ₹ 1500 per ATM for recalibration.

Sharing of personal data for revenue generation

- 550. DR. VIKAS MAHATME: Will the Minister of FINANCE be pleased to state:
- (a) whether all private companies increase their revenue by sharing the data available with them and they use it for knowing the trends and for predicting the market;
- (b) whether Government also has in its possession huge data and is not possible that Government increase the revenue by sharing data without disclosing identity of the persons; and
 - (c) if done already, how much revenue has been generated through this process?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) No such information is available with the Government.

(b) and (c) Government maintains data filed by stakeholders as required by the Companies Act, 2013.

Income Tax Department (ITD) collects data from various sources *viz*. Returns of Income, Third party Information sources, data exchange etc. which is collated and analyzed for appropriate action.

Further, the ITD has been sharing data with data exchange partners such as Central Board of Excise and Customs (CBEC), Ministry of Corporate Affairs (MCA)